

Office of the District Judge, Purba Medinipur at Tamluk

(English Department)

Order No.95

Dated Tamluk, 30.07.2020

Pursuant to notification No. 1952-RG dated 23.07.2020 of the Hon'ble High Court at Calcutta, and pursuant to the e-mail dated 24.07.2020, received from the Ld. Registrar General, Appellate Side, High Court, Calcutta conveying the direction of the Hon'ble the Chief Justice that “*District Courts will function to such extent as the circumstances may warrant in the opinion of the relevant District Judge*” and keeping in mind the time to time notifications as published by District Magistrate, Purba Medinipur regarding delineation of ‘Broad Based Containment Zone’ in District Purba Medinipur, the following Judicial Officers of the West Bengal Judicial Service posted under judgeship of Purba Medinipur shall be available for taking any urgent matters only through Video Conference in respect of their respective cadres at their respective stations on the days mentioned hereunder.

SPECIAL BENCH

In the level of DJ/ADJ

At Tamluk

SI. No	Name of the Officers	Designation	Date for taking urgent matters
1.	Sri. Lokesh Pathak	Addl. District & Sessions Judge, 2nd Court, Tamluk.	03.08.2020, 04.08.2020 & 06.08.2020
2.	Sri. Asish Gupta	Addl. District & Sessions Judge, FTC-1st Court, Tamluk.	07.08.2020 & 10.08.2020
3.	Sri. Partha Sarathi Sen	District & Sessions Judge, Purba Medinipur at Tamluk	12.08.2020, 13.08.2020 & 14.08.2020

At Contai

SI. No	Name of the Officers	Designation	Date for taking urgent matters
1.	Sri Bikash Banik	Addl. District & Sessions Judge, 1st Court, Contai.	03.08.2020, 04.08.2020 06.08.2020 & 07.08.2020
2.	Smt. Ali Biswas (Sarkar)	Addl. District & Sessions Judge, Fast Track, 1st Court, Contai.	10.08.2020, 12.08.2020, 13.08.2020 & 14.08.2020.

At Haldia

SI. No	Name of the Officers	Designation	Date for taking urgent matters
1.	Sri Anil Kumar Prasad	Addl. District & Sessions Judge, Fast Track Court, Haldia	03.08.2020, 04.08.2020, 06.08.2020 & 07.08.2020
2.	Sri Himadari Sankar Ghosh Hazra	Addl. District & Sessions Judge, Haldia.	10.08.2020, 12.08.2020, 13.08.2020 & 14.08.2020.

SPECIAL BENCH**In the level of Civil Judge (Sr. Div.)****At Tamluk**

SI. No	Name of the Officers	Designation	Date for taking urgent matters
1.	Smt. Himika Das Banerjee	Civil Judge (Senior Division), 1st Court, Tamluk, Purba Medinipur	03.08.2020, 04.08.2020, 06.08.2020 & 07.08.2020
2.	Sri. Joy Sankar Roy	Civil Judge (Senior Division), 2nd Court, Tamluk, Purba Medinipur	10.08.2020, 12.08.2020, 13.08.2020 & 14.08.2020.

At Contai

SI. No	Name of the Officers	Designation	Date for taking urgent matters
1.	Sri Bhaskar Majumdar	Civil Judge (Senior Division) 2nd Court, Contai, Purba Medinipur	03.08.2020, 04.08.2020, 06.08.2020, 07.08.2020, 10.08.2020, 12.08.2020, 13.08.2020 & 14.08.2020.

At Haldia

SI. No	Name of the Officers	Designation	Date for taking urgent matters
1.	Smt. Arpita Ghosh	Civil Judge (Senior Division), Court, Haldia, Purba Medinipur	03.08.2020, 04.08.2020, 06.08.2020, 07.08.2020, 10.08.2020, 12.08.2020, 13.08.2020 & 14.08.2020.

SPECIAL BENCH**In the level of Civil Judge (Jr. Div.)****At Tamluk**

SI. No	Name of the Officers	Designation	Date for taking urgent matters
1.	Sri Sourav Jana Roy.	Civil Judge (Junior Division), 3rd Court, Tamluk, Purba Medinipur	03.08.2020, 04.08.2020, 06.08.2020, & 07.08.2020.
2.	Sri Arpit Bhattacharya	Civil Judge (Junior Division), 2 nd Court, Tamluk, Purba Medinipur	10.08.2020, 12.08.2020, 13.08.2020 & 14.08.2020.

At Contai

SI. No	Name of the Officers	Designation	Date for taking urgent matters
1.	Smt. Moli Mondal	Civil Judge (Junior Division), 2nd Court, Contai, Purba Medinipur	03.08.2020, 04.08.2020, 06.08.2020, 07.08.2020, 10.08.2020, 12.08.2020, 13.08.2020 & 14.08.2020.

At Haldia

SI. No	Name of the Officers	Designation	Date for taking urgent matters
1.	Sri Binod Vishwakarma	Civil Judge (Junior Division), Court, Haldia, Purba Medinipur	03.08.2020, 04.08.2020, 06.08.2020, 07.08.2020, 10.08.2020, 12.08.2020, 13.08.2020 & 14.08.2020.

All the Judicial Officers of the Judgeship of Purba Medinipur are requested to prepare roster of staffs under their control on and from 03.08.2020 to 16.08.2020, except on holidays and the day/days of complete lockdown as declared by Govt. of W.B. and to send the same to undersigned at the earliest for approval.

All the Judicial Officers of the Judgeship of Purba Medinipur are also to ensure that during the period from 03.08.2020 to 16.08.2020, except on holidays and the days of complete lockdown as declared by Govt. of W.B. the offices and Courts under their control shall remain open at least in a skeletal manner and they are also to ensure that a record or any document relating to such record must be placed before the judicial officers

on duty in special bench, if the requisition for the same is reached either to their respective courts or offices.

During the period from 03.08.2020 to 16.08.2020, except on holidays and the day of complete lockdown as declared by Govt. of W.B. the filling of cases will be virtual in accordance with Notification no. 1514-CPC dated 09.04.2020 of the Central Project Coordinator, High Court, Calcutta which is annexed herewith. However considering the telephonic requests made by the Secretaries of Civil Bar Associations of Purba Medinipur, physical filling of civil cases will be taken up only by indigent litigants(in person) and learned lawyers not having access to the requisite technology or connectivity.

In respect of pending applications either under section 438 Cr.P.C or under section 439 Cr.P.C., Ld. Advocates are at liberty to send their requests for urgent inclusion of the same before the special bench at the specified Email-id of District Judge, Purba Medinipur.

In respect of Criminal establishment of Purba Medinipur Judgeship, the normal functioning of the Judicial magistrate Courts shall remain suspended till 16.08.2020 or till further order, whichever is earlier, however the Courts of remand magistrates shall remain open as it is.

Ld. Advocate or the Litigants (in Person) desirous to move any urgent matter in the remand magistrate Courts shall have to submit their applications virtually to the official mail id of District Judge, Purba Mdedinipur after complying the norms of notification no. 1514-CPC dated 09.04.2020 of the Central Project Coordinator, High Court, Calcutta which is annexed herewith.

It is further ordered that Shri Rakesh Kumar, Court Manager attached with the Judgeship of Purba Medinipur at Tamluk, and Shri Raja Saheb Sau, System Assistant, District Judge's Court at Tamluk shall present on all of the dates in which special benches have been scheduled at Tamluk.

It is further ordered that Sheristadar, Nazir, Head Clerk, and Naib Nazir of District Judge's Court at Tamluk shall present on all of the dates in which special benches have been scheduled at Tamluk.

. Office is directed to publish the instant order in the official website of the Judgeship of Purba Medinipur.

Encl: As stated

Email-id of District Judge:
distjudge.purbamedinipur@gmail.com


District Judge
Purba Medinipur.

**District Judge
Purba Medinipur**

Office of the District Judge, Purba Medinipur at Tamluk

(English Department)

Memo No. 1764(53)/XVII-1 Dated Tamluk the 30th day of July 2020

Copy forwarded to :

1. The Addl. District & Sessions Judge, 1st / 2nd / 3rd Court, Tamluk/Contai.
 2. The Addl. District & Sessions Judge, Haldia.
 3. The Addl. District & Sessions Judge, Fast Track, 1st,/2nd Court, Tamluk/Contai.
 4. The Addl. District & Sessions Judge, Fast Track, Haldia.
 5. The Chief Judicial Magistrate, Purba Medinipur.
 6. The Addl. Chief Judicial Magistrate, Contai/Haldia
 7. The Addl. Chief Judicial Magistrate-II, Haldia
 8. The Civil Judge (Sr. Div.), 1st / 2nd Court, Tamluk / Contai /
 9. The Civil Judge (Sr. Div.), at Haldia.
 10. The Secretary, DLSA, Purba Medinipur.
 11. The Civil Judge (Jr. Div.), 1st/2nd/3rd/Addl. Court, Addl.1st/2nd Court, Tamluk /Contai /Haldia.
 12. The Judicial Magistrate, 1st / 2nd / 3rd Court, Tamluk/Contai/Haldia.
 13. The Principal Magistrate, JJB Purba Medinipur at Tamluk.
 14. The Judge in-charge Nazarath Department at Tamluk/Contai/Haldia.
 15. The Presidents and the Secretaries Civil and Criminal Bar Association, Tamluk, Contai and Haldia.
 16. The Executive Assistant, District Judge's Court at Tamluk.
 17. The System Assistant, District Judge's Court at Tamluk.
 18. The Sheristadar, District Judge's Court at Tamluk.
 19. The Nazir, District Judge's Court at Tamluk.
 20. The Head Clerk, District Judge's Court at Tamluk.
 21. The Court Manager, District Judge's Court at Tamluk.
- for information and taking necessary action.



District Judge
Purba Medinipur.
30-07-2020.

**District Judge
Purba Medinipur**

Office of the District Judge, Purba Medinipur at Tamluk
(English Department)

Memo No. 1764(53)-A/XVII-1 Dated Tamluk the 30th day of July 2020

Copy forwarded to

1. The District Magistrate, Purba Medinipur.
2. The Superintendent of Police, Purba Medinipur.
for information only.



District Judge
Purba Medinipur.
30-07-2020.

District Judge
Purba Medinipur

IN THE HIGH COURT AT CALCUTTA
APPELLATE SIDE

NOTIFICATION

No. 1514 – CPC.

Date: 09.04.2020.

It is hereby notified for information of all concerned that in furtherance of the steps already taken during the period of lockdown to combat the spread of Corona virus (COVID-19) and in continuation of the directions of the Hon'ble the Chief Justice of Calcutta High Court vide Notification No.1498-RG issued on 24th March, 2020 and in view of the order passed by the Hon'ble Supreme Court of India in the matter of SUO MOTU WRIT (CIVIL) NO. 5/2020 dated April 6, 2020, the High Court has been pleased to further direct **in respect of the District and Sub-divisional Courts**, as follows :-

1. In view of the inconvenience likely to be faced by the lawyers, litigants etc. in physically attending court proceedings during the lockdown and to avoid overcrowding in court precincts, court proceedings of extreme urgent matters may be conducted via video-conferencing through Vidyo Desktop application which can be installed in the laptop/desktop or VidyoMobile application which can be installed in the Smartphones/Tablets having android OS via Play Store or by any other such videoconferencing modes, wherever applicable.

2. If any urgent matter is required to be filed, Learned Advocate shall submit the soft copy of the same along with other required documents and an undertaking that deficit court fees will be paid subsequently, within 48 hours of opening the respective Court, after attaining normalcy and the consent that the matter may be heard through videoconferencing. The petition along with the undertaking, documents, etc. are required to be sent to the email of the District Court and a copy of the same be sent as CC to corresponding GP/PP/OP as the case may be. The email of the district court should be uploaded in the official website of the District Court. After scrutiny, if the Chief Judge/District Judge, considers it as an extremely urgent matter, the same can be heard through videoconference using Vidyo Desktop/VideoMobile application or using any other videoconferencing application.

3. For the purpose of establishing video linkage, the advocate must furnish his email id and mobile number on a separate sheet so that he/she can be invited to the videoconferencing by sending link/video conferencing ID in his/her email id and mobile number alongwith other details as mentioned in para 2. The Vidyo Desktop application for desktop/laptop or the VidyoMobile application for smartphones/tablets need to be installed in mobile or laptop, well before the schedule time when the matter is taken up by videoconferencing.

4. The District Judge would keep only such offices open with skeletal staff as may be required to facilitate the holding of the concerned courts for extremely urgent cases or as directed from time to time, and for facilitating all matters that may be connected for smoothly holding of such concerned Court, by video-conferencing or otherwise.

All concerned are, therefore, requested to take necessary steps accordingly.

By Order,

Sd/-

Central Project Coordinator
High Court, Calcutta.